



RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

**CENTRE FOR ADVANCED STUDIES IN HUMAN RIGHTS
&
CENTRE FOR ADVANCED STUDIES IN LABOUR WELFARE
IN COLLABORATION WITH
DEPARTMENT OF LAW, PUNJABI UNIVERSITY, PATIALA**

ORGANIZE INTERNATIONAL CONFERENCE ON

**“HUMAN RIGHTS & FUNDAMENTAL RIGHTS:
PAST, PRESENT AND FUTURE”**



24 MARCH 2026



HYBRID

₹500 (EXCLUDING GST)

ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act established a national-level University of Law in the State of Punjab, thereby fulfilling the need for a Centre of Excellence in Legal Education in the modern era of globalisation and liberalisation.

The University acquired approval from the Bar Council of India (BCI) in July 2006. The University is also registered with the University Grants Commission (UGC), New Delhi, under Section 2(f) of the University Grants Commission Act, 1956. It has been declared fit to obtain a grant from the UGC under Section 12-B of the UGC Act, 1956. The University has been accredited with an 'A' grade by NAAC. RGNUL, Punjab, was granted autonomy under UGC Regulations, Clause 5 Dimensions of Autonomy for Category-II Universities in April 2018. The Ministry of Human Resource Development, Government of India, ranked RGNUL first amongst the cleanest Higher Educational Institutions in the Swachh Campus (2019) category of Government Residential Universities. RGNUL, Punjab, in recent years, has earned a coveted status as one of the top-ranking law teaching institutions in the Country. RGNUL, Punjab, offers a Five-year Integrated Course/Programme, an intensive LL.M., and an advanced PhD. Programme in the University. Over 1000 students receive state-of-the-art legal education in a well-furnished, fully developed residential campus that boasts all necessary infrastructure and human resources for the all-around growth of students.

The University is dedicated to providing holistic legal education and promoting quality research in law and allied disciplines. Over the years, it has addressed a wide range of contemporary social issues and has invested significant innovative thinking in its instructional and research programmes. Towards this, it always welcomes collaboration with reputable institutions and organisations to build a platform for the exchange of ideas on vexed social issues and problems confronting society.

ABOUT CASIHR

The Centre for Advanced Studies in Human Rights ('CASIHR') is a research centre under the aegis of RGNUL, Punjab. The Centre's primary objective is to undertake, support and promote advanced study and interdisciplinary research on the emerging trends in human rights and its allied fields. It endeavours to encourage debates and discussions on the matters that gyrate around human rights at regional, national and international level so as to contribute to paradigm shift in the cognitive understanding of these issues. In furtherance of these objectives, the Centre actively promotes academic engagement through seminars, conferences, workshops, and collaborative research initiatives. The Centre aspires to contribute to the advancement of human rights discourse and awareness in both academic and policy-making spheres, striving to bridge the gap between theoretical understanding and practical implementation of human rights norms.

ABOUT CASLW

The Centre for Advanced Studies in Labour Welfare (CASLW) was established by Rajiv Gandhi National University of Law, Punjab, in association with the International Justice Mission (IJM), an International Non-Governmental Organisation based in Washington, D.C., United States of America, on 1 September 2012. The Centre for Advanced Studies in Labour Welfare has been established to improve and strengthen the Labour Justice System in India. It strives to uphold and protect the rights of the labourers and their families, thereby ensuring them a life of human dignity.

ABOUT DEPT. OF LAW, PUNJABI UNIVERSITY

The Department of Law, PU is committed to quality legal education and research. It fosters critical legal thinking, promotes interdisciplinary scholarship, and provides a platform for students to engage with contemporary legal issues through academic activities

ABOUT THE CONFERENCE



Rajiv Gandhi National University of Law, Punjab, through its Centre for Advanced Studies in Human Rights (CASIHR), and Centre for Advanced Studies in Labour Welfare (CASLW) is organising an International Conference on “Human Rights and Fundamental Rights: Past, Present and Future” in hybrid mode.

The evolution of human rights and fundamental rights has been central to the development of constitutional democracies and international legal frameworks across the world. From the historical struggles that shaped the recognition of basic human freedom to the contemporary challenges posed by globalization, technological advancement, and socio-political transformations, the discourse surrounding rights continues to evolve. This dynamic progression necessitates critical reflection on the past foundations, present realities, and future trajectories.

This international conference seeks to provide an interdisciplinary platform for academicians, practitioners, researchers, policymakers, and the students to engage in meaningful dialogue on the development, protection, and future of human rights and fundamental rights. Through scholarly discussions and expert deliberations, the conference aims to examine historical perspectives, assess contemporary challenges, and explore emerging frameworks that can strengthen the protection and realization of rights in an increasingly complex global landscape.



OBJECTIVES OF CONFERENCE

- To examine the evolution of human rights and fundamental rights in historical, constitutional, and global contexts.
- To analyse emerging human rights challenges in the digital age, including artificial intelligence, surveillance, and data privacy.
- To explore issues related to gender justice, child protection, labour rights, health, and social welfare within the human rights framework.
- To evaluate the protection of vulnerable groups, including migrants, refugees, minorities, and persons with disabilities.
- To discuss environmental justice and the recognition of a healthy environment as a fundamental human right.
- To assess the role of international organizations and institutions in promoting and protecting human rights globally.

PROPOSED THEMES/ SUB THEMES

- Human Rights and Emerging Technologies (AI, Surveillance, Data Privacy)
- Women's Rights as Human Rights: Global and National Perspectives
- Human Rights of Children and Its Protection in the Modern World
- Labour Rights and Decent Work in the Global Economy
- Right to Health and Access to Healthcare as a Human Right
- Environmental Justice and the Right to a Healthy Environment
- Human Rights of Migrants, Refugees, and Stateless Persons
- Minority Rights and Protection of Cultural Identity
- Rights of Persons with Disabilities: Legal and Social Challenges
- Role of International Organizations in Promoting Human Rights
- Expansion of fundamental rights through constitutional interpretation
- Role of Judiciary in protecting rights
- Human Rights and Fundamental Rights in the Digital and Global Age.

SUBMISSION GUIDELINES

ABSTRACT SUBMISSION:

1. Abstract submission must be strictly in MS Word format only. (Submission made in any other format shall not be considered)
2. The MS Word file must mention names and title etc. in Bold letter and in this order:
3. Name of the Author and co-author (if any)
Designation and Affiliation in the footnote
Title of the work
Keywords
Abstract
4. Co-authorship is limited to the maximum of two authors. All submissions must be made in the English language only. Abstract shall not exceed more than 250-300 words including keywords (maximum 4). Author(s) names, designation and their affiliations are not included.
5. Format: All submissions must be in Times New Roman, font size 12, justified and with 1.5 line spacing, Paper size: A4 Sheet with margin of 1 cm.
6. Abstract is to be accompanied by a Cover page which must include the details in the following order:
 - Title of the Paper
 - Name of the Author and Co-author (if any)
 - Designation
 - Affiliation
 - Contact details of Author and Co-author (e-mail IDs/ contact or mobile numbers etc.)

FULL PAPER SUBMISSION

1. Full paper submission must be strictly in MS Word format only. Submission made in any other format shall not be considered.
2. The MS Word file must mention names and title etc. in Bold letter and in this order:
 - Name of the Author and co-author (if any)
 - Designation and Affiliation in the footnote
 - Title of the work
 - Keywords
 - Abstract
3. Co-authorship is limited to the maximum of two authors.
4. All submissions must be made in the English language only. Chapter should be original and unpublished work of the author(s) and any form of plagiarism is strictly prohibited.
5. Plagiarism criteria: 10 percent, excluding footnotes and bibliography.
6. The word limit of the final full submitted paper should not be more than 5000 words
7. The author(s) must give a declaration of the originality of the work. The UGC Anti- plagiarism guidelines shall be adhered to. Author(s) shall solely be responsible for the accuracy of statements, opinion and view presented in the paper.
8. Format for main body: All submissions must be in Times New Roman, font size 12, justified and with 1.5 line spacing, Paper size: A4 Sheet with margin of 1 cm.
9. For citation of the full paper, use BLUEBOOK 21st edition
10. Submission Link : [Link](#)

IMPORTANT DATES/ DEADLINES

Abstract Submission:
18th March, 2026

Payment & Full Paper Submission:
20th March, 2026

Link to Submit Abstract: [LINK](#)
Link to Submit Full Paper: [LINK](#)
Link for Payment: [LINK](#)

ORGANISING TEAM

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